

MR SPEAKER The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the Netaji National Academy to disseminate knowledge on various important subjects and matters connected therewith and incidental thereto."

The motion was adopted

SHRI SAMAR GUHA I introduce the Bill

PLANNING AND DEVELOPMENT THROUGH PANCHAYAT RAJ BILL *

SHRI RANABHADUR SINGH (Sidhi) I beg to move for leave to introduce a Bill to provide for planning and development through various democratic and official agencies of Panchayat Raj

MR. SPEAKER The question is

"That leave be granted to introduce a Bill to provide for planning and development through various democratic and official agencies of Panchayat Raj"

The motion was adopted

SHRI RANABHADUR SINGH I introduce the Bill

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 217)

SHRI K NARAYANA RAO (Bobbili) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI K. NARAYANA RAO I introduce the Bill

NATIONAL DEFENCE ACADEMY, KHADAKVASALA AND THE INDIAN MILITARY ACADEMY, DEHRA DUN (RE-NAMING) BILL*

SHRI SAMAR GUHA (Contai) I beg to move for leave to introduce a Bill to rename the National Defence Academy, Khadakvasala and the Indian Military Academy, Dehra Dun

I want them to be renamed as the Shivaji Defence Academy and the Netaji Defence Academy respectively

MR SPEAKER The question is

That leave be granted to introduce a Bill to rename the National Defence Academy, Khadakvasala and the Indian Military Academy, Dehra Dun'

The motion was adopted

SHRI SAMAR GUHA I introduce the Bill

LINGUISTIC MINORITIES (MEDIUM OF INTRODUCTION IN MOTHER TONGUE) BILL *

SHRI SAMAR GUHA (Contai) Sir, I beg to move for leave to introduce a Bill to provide for the mother tongue as the medium of instruction and examination for the students of linguistic minorities

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV) Sir, I oppose the Bill

I am against introduction of the Bill

SHRI S M BANERJEE (Kanpur) The usual practice is you don't oppose introduction.

SHRI D P. YADAV The point is this. It is about Education which is under State Governments. It is a State subject. The question is whether we are competent to legislate on it or not I leave it to you

SHRI SAMAR GUHA It is a very interesting thing

*Published in Gazette of India Extraordinary Part II, Section 2, dated 4-5-73

MR. SPEAKER : Please sit down. Normally we allow leave to all such motions and you can say what you want to say at the time it comes up,—if at all it comes. Normally we don't oppose such Bills. It is up to you.

SHRI SAMAR GUHA : Sir, if they oppose, then I have got something to say .

AN HON. MEMBER : He is opposing

MR. SPEAKER : He is opposing the Bill but not the introduction, that is, leave being granted.

SHRI SAMAR GUHA : Sir, I have a submission to make. If they say like that, will this Bill not be balloted? What is this?

MR. SPEAKER : The Minister said that it is a State subject. I hold that under article

250, the Bill can be introduced in Lok Sabha.

Now, the question is :

“That leave be granted to introduce a Bill to provide for the mother tongue as the medium of instruction and examination for the students of linguistic minorities.”

The motion was adopted.

SHRI SAMAR GUHA : I introduce the Bill.

19.22 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday May 7, 1973/Vaisakha 17, 1895 (Saka)